

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 232(ND)/2017

IN THE MATTER OF:

Mr. Manu Rajendra

.....Petitioner

v.

Abhikrama Design Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241-242

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

:

Dr. U.K. Chaudhary, Senior Advocate

Ms. Manisha Chaudhary, Mr. Himanshu Vij & Mr. Ayush
Pratap Singh, Advocates

For the Respondent(s)

:

ORDER

Petition mentioned.

We have heard learned counsel for the parties at some length.

Let notice be issued to the respondent. Ms. Sneha instructing counsel to Mr. Vashisth, learned Senior counsel accepts notice. A copy of the complete paper book has already been furnished to the learned counsel for the respondent. After obtaining instructions it has been stated by the learned counsel for the respondent that status quo with regard to the shareholding and the Member of the Board of Director shall be maintained as it exists today. It

(1)

1
Cm-11

has further been stated that till the next date of hearing no immovable property shall be transferred. The statement has been made by the learned counsel for the respondent without prejudice to the stand of the respondent in any other proceedings.

Reply, if any, be filed within three weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondent.

C.P. No. 102(ND)/2017 pending before another Bench of this Tribunal may also be listed alongwith present company petition before the Principal Bench.

List for further consideration on 09.11.2017.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(DEEPA KRISHAN)
(MEMBER TECHNICAL)

05.09.2017
Vineet